

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE EIGHTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 22043 OF 2018

Between:

Dr. M. Vijay Kumar, S/o: Sharanaiah, Aged about 38 years, working as Assistant Professor, Department of Veterinary Pharmacology and Toxicology, Veterinary College, Bidar, presently at Flat No. 103, Parama Reddy Avenue (Diamond), Upparpally, Hyderabad - 500 048.

...PETITIONER

AND

1. P. V. Narsimha Rao Telangana Veterinary University, Rajendra Nagar, Hyderabad, Rep. by its Registrar
2. Sri Venkateswara Veterinary University, Tirupathi, Rep. by its Registrar
3. State of Telangana, Rep. by its Principal Secretary, Animal Husbandry, Dairy Development and Fisheries Department, Secretariat Buildings, Hyderabad.
4. State of Andhra Pradesh, Rep. by its Principal Secretary, Animal Husbandry, Dairy Development and Fisheries Department, Secretariat Buildings, Velagapudi, Guntur District.
5. University Grants Commission, Bahadur Shah Zafar Marg, New Delhi. rep. by its Secretary.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the first and second respondent universities in distributing the backlog vacancies of Associate Professor and Assistant Professor in the meeting held on 17.12.2017 on the basis of the guidelines decided by both the Vice Chancellors of first and second respondents without there being the approval of such guidelines by the third and fourth

respondents and the consequential notification issued by the first respondent in Advt. No. 03/RC/2018 dated 16.03.2018 by treating the faculty of Veterinary Science as a unit for the post of Associate Professor as well as Assistant Professor as illegal, arbitrary, contrary to the judgment of the Division Bench dated 11.06.2018 passed in W.P. No. 15970 of 2018 and contrary to Letter No. F.1-5/2006 (SCT) dated 05.03.2018 of the fifth respondent and set aside the same and consequentially direct the first respondent to issue fresh notification for limited recruitment treating the Department/ Subject as a unit for the post of Associate Professor and Assistant Professor after determining the back log vacancies between the first and second respondent universities on the basis of the guidelines approved by third and fourth respondents.

IA NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay of all further proceedings arising out of notification Advt. No.03/RC/2018 dated 16.03.2018 of the first respondent pending disposal of the above writ petition.

**Counsel for the Petitioner: SRI K. MOHAN CHANDRAHAS
SRI NAYAKAWADI RAMESH**

Counsel for the Respondent No.3: GP FOR SERVICES III

**Counsel for the Respondent No.4: SRI B. RAJESHWAR REDDY,
GP FOR ANDHRA PRADESH**

Counsel for the Respondent No.5: SRI M.P KASHYAP

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.22043 of 2018

Order: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. K.Mohan Chandrahas, learned counsel represents
Mr. Nayakawadi Ramesh, learned counsel for the petitioner.

Mr. B.Rajeshwar Reddy, learned Government Pleader for
Andhra Pradesh appears for respondent No.4.

Mr. M.P.Kashyap, learned counsel for respondent No.5.

2. In this writ petition, the petitioner *inter alia* has prayed for
the following relief:

“For the reasons stated in the accompanying
affidavit, the petitioner herein prays that this
Hon'ble Court may be pleased to issue a Writ or
Order or Direction, more particularly, one in the
nature of Writ of Mandamus declaring the action
of the first and second respondent universities in
distributing the backlog vacancies of Associate
Professor and Assistant Professor in the meeting
held on 17.12.2017 on the basis of the guidelines
decided by both the Vice Chancellors of first and

second respondents without there being the approval of such guidelines by the third and fourth respondents and the consequential notification issued by the first respondent in Advt.No.03/RC/2018 dated 16.03.2018 by treating the faculty of Veterinary Science as a unit for the post of Associate Professor as well as Assistant Professor as illegal, arbitrary, contrary to the judgment of the Division Bench dated 11.06.2018 passed in W.P.No.15970 of 2018 and contrary to Letter No.F.1-5/2006 (SCT) dated 05.03.2018 of the fifth respondent and set aside the same and consequentially direct the first respondent to issue fresh notification for limited recruitment treating the Department/ Subject as a unit for the post of Associate Professor and Assistant Professor after determining the back log vacancies between the first and second respondent universities on the basis of the guidelines approved by third and fourth respondents and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. It appears that the issue involved in the writ petition has been rendered academic. However, the Writ Petition is disposed of with the liberty to the petitioner to make an application seeking revival of this writ petition in case his grievance still survives. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

**SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR**

//TRUE COPY//


SECTION OFFICER

- To,
1. The Registrar P. V. Narsimha Rao Telangana Veterinary University, Rajendra Nagar, Hyderabad.
 2. The Registrar, Sri Venkateswara Veterinary University, Tirupathi.
 3. The Principal Secretary, Animal Husbandry, Dairy Development and Fisheries Department, Secretariat Buildings, State of Telangana, Hyderabad.
 4. The Principal Secretary, Animal Husbandry, Dairy Development and Fisheries Department, Secretariat Buildings, Velagapudi, State of Andhra Pradesh, Guntur District.
 5. The Secretary, University Grants Commission, Bahadur Shah Zafar Marg, New Delhi.
 6. One CC to Sri Nayakawadi Ramesh, Advocate [OPUC]
 7. Two CC to The GP for Andhra Pradesh, High Court for the State of Telangana, at Hyderabad [OUT]
 8. One CC to Sri M.P. Kashyap, Advocate [OPUC]
 9. Two CCs to GP for Services III, High Court for the State of Telangana, at Hyderabad [OUT]
 10. Two CD Copies

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HIGH COURT

DATED:08/01/2025

ORDER

WP.No.22043 of 2018

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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11/02/25
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